

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH : SMC : DELHI

BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER

ITA No.5398/Del/2018  
Assessment Year: 2015-16

Electronics Service & Training  
Centre,  
Village & Post Kaniya,  
Ramnagar,  
Nainital,  
Uttarakhand – 244715

Vs DCIT (Exemption),  
Circle Haldwani.

PAN: AABFE7528E

(Appellant)

(Respondent)

Assessee by	:	None
Revenue by	:	Shri Om Parkash, Sr. DR
Date of Hearing	:	18.09.2023
Date of Pronouncement	:	18.09.2023

ORDER

This appeal by the assessee pertaining to Assessment Year 2015-16 is filed against the order of the Id.CIT(A), Haldwani, dated 17.05.2018.

2. At the time of hearing, no one attended the proceedings. It is seen from the records that the appeal was recalled vide order dated 12<sup>th</sup> July, 2023 in MA No.149/Del/2019. Thereafter, the appeal was fixed for hearing on various dates. However, no one attended the proceedings. Even today, no one attended the proceedings. Further, it is seen that vide entry dated 17<sup>th</sup> August, 2018, the

Assistant Registrar, ITAT, had listed out certain defects. The defects so listed are reproduced as under:-

- "1. *Appeal Fee is short by Rs.9000*
- 2 *Grounds of Appeal before ITAT not filed.*
- 3 *Assessment Order u/s. 143(3) not filed.*
- 4 *Grounds of Appeal before CIT(A) not filed.*
5. *Col. No. 11 is wrongly filled.*
- 6 *Respondent name wrongly filled in..*
- 7 *One original/certified copy of original order of CIT(A) not filed.*
- 8 *Tribunal Appeal Fee filed in wrong Head / Category. Fee should be filed in 'Self Assessment Tax (300)' - 'Others' Category."*

3. It is seen from the record that the aforesaid defects have not been rectified. The assessee is not attending the proceedings. Since the assessee has not removed the defects, the present appeal deserves to be dismissed being defective.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court on 18.09.2023.

Sd/-

(KUL BHARAT)  
JUDICIAL MEMBER

Dated: 18<sup>th</sup> September, 2023.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi